

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 58035 Of 2013**

[Arising out of OIA No. 19/ST/APPEAL/DLH-IV/2013 dated 13.03.2013 passed by the Commissioner (Appeals) of Central Excise, Delhi-IV]

**M/s Anand Construction** : **Appellant (s)**  
 EG-126, 1<sup>st</sup> Floor Inderpuri, New Delhi-110012

Vs

**C.S.T-Delhi-IV** : **Respondent (s)**  
 New CGO Complex, NH-IV  
 NIT, Faridabad, Haryana, 121001

APPEARANCE:

Shri Shivinder Singla, CA Advocate for the Appellant  
 Shri Rajeev Gupta, Shri Aneesh Dewan, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

ORDER No. A/60227/2023

Date of Hearing: 28.07.2023

Date of Decision: 28.07.2023

**Per : Bench**

Ld. Chartered Accountant for the appellant submits that they have opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-IV on payment of full and final settlement of dues.

2. In view of the submission made by the Ld. Chartered Accountant, the appeal is dismissed as deemed to be withdrawn.

*(Dictated & pronounced in the Court)*

**(S. S. GARG)**  
 MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
 MEMBER (TECHNICAL)

G.Y.